GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

RAJYA SABHA

UNSTARRED QUESTION NO. 2760
TO BE ANSWERED ON 22.12.2021

Safeguards on harassment for fees

2760 Dr. Abhishek Manu Singhvi:

Will the Minister of ***Education*** be pleased to state:

(a) the details of the measures taken by Government for the safeguard of economically weaker school students against the harassment by the private school administration to pay fees;

(b) whether Government has introduced any policy against such harassment, if not, the reasons therefor; and

(c) the number and details of such harassment cases registered during last year?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(**SMT. ANNPURNA DEVI)**

(a) to (c): Education is a subject in the Concurrent List of the Constitution and schools, other than those owned / funded by Central Government, are under the jurisdiction of the State Governments. Thus, the matter relating to fees and its components in schools are regulated in terms of Rules and Instructions of the State Government concerned. It is for the respective State Government to take necessary action against such schools which violate the Rules and Instructions of the State Government in the matter.

Under the Right of Children to Free and Compulsory Education (RTE) Act, 2009, every child, of the age of six to fourteen years, has a right to free and compulsory elementary education in a neighbourhood school. Section 12(1) (c) of the RTE Act, 2009 mandates reservation in private unaided schools for children belonging to weaker sections and disadvantaged groups to the extent of at least 25% seats at entry level and provision of free and compulsory elementary education to such children till its completion. Section 13 of the RTE Act, 2009 clearly prohibits the collection of any capitation fee.

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